

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) No Sir. European Commission through an EU Directive (2008/101/EC) in 2008 had decided to include aviation under ETS commencing 1st January, 2012 which would have lead to additional burden on airlines if they exceed their annual carbon emission limits. India, along with many like-minded countries, has opposed this unilateral step taken by EU at various platforms including International Civil Aviation Organization (ICAO). EU has recently deferred its implementation for the time being.

(c) and (d) There are no such guidelines.

#### **FDI in aviation sector**

†1879. SHRI DHARMENDRA PRADHAN: Will the Minister of CIVIL AVIATION be pleased to State:

(a) whether aviation companies of the country are not working upto the expectation due to non-availability of financial investment;

(b) if so, whether Government taking cognizance of this situation has decided to grant approval for the foreign direct investments (FDI) in the aviation sector;

(c) if so, the details of steps taken by Government on the proposal of FDI in aviation sector;

(d) whether Government has received any suggestions from the Ministry of Finance and Ministry of Commerce in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (e) For the last few years airlines are reported to have been incurring losses due to various reasons including non-availability of working capital. The Government has taken cognizance of the same and has taken various steps to help the airlines in this crisis, which include permitting 49 percent FDI by foreign airlines in domestic carriers.

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†Original notice of the question was received in Hindi.